

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 308**

TO BE ANSWERED ON THE 21ST JULY, 2026/ ASHADHA 30, 1948 (SAKA)

MECHANISM TO TRACK FIR REGISTRATION

308. SHRI MADDILA GURUMOORTHY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Andhra Pradesh police officers who received dedicated training from the Bureau of Police Research and Development on sensitive handling of SC/ST atrocity cases, including FIR registration, victim protection, and witness support, during 2024-25 and 2025-26;**
- (b) whether the Government maintains a real-time monitoring mechanism to track FIR registration, charge-sheeting, and trial progress in SC/ST atrocity cases State-wise, including Andhra Pradesh's during the said period; and**
- (c) whether the Central Government proposes to deploy Special Central Monitoring Teams or issue specific advisories to Andhra Pradesh given the persistent concerns regarding trial pendency and low conviction rates under the SC/ST Prevention of Atrocities Act and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

- (a) to (c): Police' and 'Public Order' are 'State' subjects under the Seventh Schedule of the Constitution of India. State Governments/ UT Administrations are primarily responsible for the prevention, detection, investigation and prosecution of crimes through their Law Enforcement Agencies (LEAs).**

Bureau of Police Research & Development (BPR&D) conducted a total of 118 training courses on various topics in which 1120 police personnel of Andhra Pradesh were trained during the years 2024-25 to 2026-27.

The Ministry of Home Affairs has taken a number of steps on issues relating to FIR registration, victim protection, witness support, charge-sheeting and trial. Steps taken are briefly mentioned as under:-

(i) The Crime and Criminal Tracking Network and Systems (CCTNS) application is used by State/UTs police to track FIR registration, chargesheeting and trial progress of cases including SC/ST atrocity cases. This system is implemented in Andhra Pradesh also. Digital platforms under CCTNS and State Police systems facilitate monitoring and tracking of FIR registration, charge-sheeting and trial progress of cases by the respective states including Andhra Pradesh.

(ii) Under Section 173 of Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 e-FIR and Zero FIR provisions enable timely and accessible registration of cases.

(iii) The Ministry of Home Affairs issue advisories to States/UTs, from time to time, for effective implementation of the provisions of the SC/ST (Prevention of Atrocities) Act and the Rules framed thereunder, including expeditious investigation and prosecution of cases, establishment and functioning of Exclusive Special Courts/Special Courts for trial of SC/ST Cases, appointment of Special Public Prosecutors, and timely relief and rehabilitation of victims from SCs/STs. State Governments /UT Administrations are also advised to hold regular meetings of the State and District Level Vigilance and Monitoring Committees to review

implementation of the SC/ST (Prevention of Atrocities) Act, and address issues relating to pendency of investigation and trial. All these advisories are available in MHA website www.mha.gov.in
